CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 602/2016 in O.A. No. 1288/2009

New Delhi, this the 16th day of January, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

- 1. Sandeep Singh, S/o Shri B.P. Singh, R/o D-604, Pearl Court, Ramprastha Greens, Sector-7, Vaishali, Ghaziabad, U.P.-201010.
- 2. Raghbir Singh, S/o Shri Mehar Chand, R/o B-121, Hari Nagar, New Delhi-110064.
- 3. Shiv Prasad, S/o late Shri Ram Prasad, R/o H-11, Shakarpur, New Delhi-110090.

.. Petitioners

(By Advocate: Shri Ajesh Luthra with Ms. Bimla Devi)

Versus

- Shri G. Mohan Kumar, Secretary, Union of India Ministry of Defence, New Delhi-110011.
- 2. Shri V. Anandarajan,
 Joint Secretary (E/CAO),
 Ministry of Defence,
 'E' Block,
 New Delhi-110011.

.. Respondents

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the respondents produced a stay order dated 24.07.2017 of the Hon'ble High Court of Delhi in Writ Petition(C) No.6184/2017 and the order dated 13.11.2017 in W.P. No.6184/2017 and batch, wherein the W.P. No. 11673/2016 filed against the O.A. of the petitioners in the instant C.P. was also adjudicated upon.

2. In the circumstances and in view of the seizure of the matter by the Hon'ble High Court, the CP is closed and notices issued to the respondents/contemnors are discharged. However, the petitioners are at liberty to avail their remedies, in accordance with law, once the stay is vacated or the WPC is finally decided.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar) Member (J)

/Jyoti/